

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1285
ANSWERED ON:10.12.2003
PULSE RATE OF CELLULAR PHONE CALLS
ASHOK KUMAR SINGH CHANDEL

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

to reply given to Unstarred Question NO. 2962 on August 13, 2003 and state:

- (a) whether the information has since been collected;
- (b) if so; the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI ,
PRADHAN)

(a) Yes, Sir.

(b) The information as applicable at the relevant time is as follows:

The 24th Amendment to Telecom Tariff Order, issued by TRAI on 24th January, 2003 mentions the following in respect of cellular mobile air time charges. `Forbearance provided that : Every service provider shall specify a monthly rental and airtime charge per minute with the pulse duration of 30 seconds, as a `Reference Tariff Package of the Service Provider`, the operators are at liberty to offer alternative tariff packages depending upon the usage pattern of the subscribers. TRAI receives tariff plans being filed by the operators, which, inter-alia, specifies a pulse rate. This pulse rate differs in various alternative tariff packages filed by the operators. The Government has not done monitoring or checking of the pulse rate for any operator so far. No specific complaint to this effect has been received.

(c) Does not arise in view of (a) above.